

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Original Application no. 1234 of 1994

this the 6th day of February 2001.

HON'BLE MR. JUSTICE R. R. K. TRIVEDI, VICE-CHAIRMAN  
HON'BLE MR. M. P. SINGH, ADMINISTRATIVE MEMBER

Mata Prasad, S/o late Sri Ram Kishore, R/o 293/113 Baghambari  
Housing Scheme, Allahpur, Allahabad.

... Applicant.

By Advocate : None.

Versus.

The Comptroller & Auditor General of India, 10, Bahadur  
Shah Zafar Marg, New Delhi.

2. The Union of India through the Secretary, Ministry  
of Finance, Department of Expenditure, New Delhi.

3. The Union of India through the Secretary, Department  
of Personnel, Public Grievances & Pensions, Ministry of  
Home Affairs, New Delhi.

4. The Principal Accountant General, Office of the  
A.G. (A & E), U.P., Allahabad.

5. The Accountant General, U.P. (Audit)-I, Office  
of the A.G. (Audit)-I, U.P., Allahabad.

... Respondents.

By Advocate : Sri Pankaj Srivastava holding brief for  
Sri S. Chaturvedi.

ORDER (ORAL)

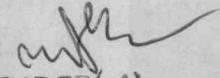
JUSTICE R. R. K. TRIVEDI, VICE-CHAIRMAN.

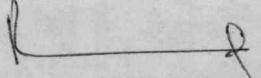
By this application, the applicant has challenged  
the order dated 25.7.1994 rejecting the representation  
of the applicant. It has also prayed that the respondent  
nos. 4 & 5 may be directed to promote the applicant,

2  
who is Senior Section Officer as per the gradation list,

w.e.f. the date his junior person namely Sri S.K. Ghosh was promoted i.e. 12.6.1980. The other connected reliefs have also been claimed in the O.A.

2. Sri Pankaj Srivastava holding brief of Sri Satish Chaturvedi, learned counsel for the respondents has submitted that similar controversy has already been examined and decided by this Tribunal in O.A. nos. 733/94 and 734/94 on 22.8.2000. The learned counsel for the respondents has submitted that this O.A. is squarely ~~covered~~ <sup>covered</sup> ~~applicable~~ by the aforesaid judgment. A copy of the judgment has been placed before us. We have considered and examined the controversy and we have also gone through the order of the Tribunal, in our view, the controversy stands concluded and the applicant is not entitled to any relief claimed in the O.A. The O.A. is accordingly dismissed with no order as to costs.

  
MEMBER (A)

  
VICE-CHAIRMAN

ALLAHABAD: DATED: 6.2.2001.

GIRISH/-